

The Cabinet, in their meeting on 30.5.95, accorded approval to development of Bailadila 11-B deposit as joint venture. Based on this, approval was accorded to NMDC on 13.6.95 to form the joint venture company and take other consequential actions. The interests of the local people and trade unions have been safeguarded by advising NMDC to stipulate in the joint venture agreement that the joint venture company will recruit all skilled, semi-skilled and unskilled workers through the Local Employment Exchange except to the extent that such workers are not available with the Local Employment Exchange. The joint venture agreement has since been signed on 10.7.95.

Floating Jetties in Major Ports

51. SHRI RABI RAY: Will the Minister or SURFACE TRANSPORT be pleased to state:

(a) whether the Government have decided to have floating jetties in major ports of the country;

(b) if so, the names of ports included/likely to be included under the plan;

(c) the likely effect of the installation of jetties in terms of increasing the berths for the ships in different ports of the country;

(d) whether any port is likely to get priority under the proposal; and

(e) if so, the details thereof indicating the data of operation of jetties?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) to (e). Yes, Sir. The concept of having floating jetties has been studied and this alternative is reported to be, *prima facie*, economical and suitable for busy Ports. However, no formal proposal has so far been received in this regard from any ports.

OIC Resolution on Kashmir

52. SHRI BOLLA BULLI RAMAIAH:
SHRI M.V.V.S. MURTHY:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Third Conference of Organisation of Islamic Conference (OIC) Information Ministers have passed any resolution on Kashmir at its recent meeting in Damascus;

(b) if so, the details thereof and the reaction of the Government thereto;

(c) the number of countries attended the meeting and the number of them supported the resolution;

(d) whether the Government took up the matter with the countries who attended the meeting; and

(e) if so, the details and their reaction thereto, county-wise?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA): (a) and (b). The Third Conference of the Information Ministers of OIC Member-States was held in Damascus in May 1995 and no resolution was passed on Kashmir at the Conference.

(c) The Conference was attended by the Representatives of 34 Member-States.

(d) and (e). Does not arise.

Deep Sea Fishing Vessels

53. SHRI S.M. LALJAN BASHA: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether any ad-hoc financial assistance has been offered to entrepreneurs to operate idle deep sea fishing vessels at Visakhapatnam in Andhra Pradesh;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUNG GOGOI): (a) to (c). The Government had announced a rehabilitation package in 1991, for the deep sea fishing units assisted by the erstwhile Shipping Development Fund Committee, which was further liberalised in 1992. Since the response to the rehabilitation package was not satisfactory, Government had constituted a Technical Committee to suggest corrective measures for this industry. The Technical Committee has since submitted its Report and action on the recommendations of the Committee has been initiated at inter-Ministerial level. The reliefs, as per the recommendations of the Committee, as and when announced, would be applicable to all deep sea fishing units, assisted by erstwhile Shipping Development Fund Committee.

Building Bye-Laws.

54. SHRI MOHAN RAWALE: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether the Government have notified a fresh set of building by-laws for the Capital in May, 1995,

(b) if so, the salient features thereof;

(c) whether the architects, builders and the general public have criticised these modified building by-laws;

(d) if so, the details thereof; and

(e) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON): (a) No, sir.

(b) to (e). Do not arise.

[Translation]

Drainage System in Indore

55. SHRIMATI SUMITRA MAHAJAN: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether any project relating to reconstruction of drainage system in Indore is pending with the Union Government; and

(b) if so, the action taken by the Union Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON): (a) and (b). There is no project relating to reconstruction of drainage system in Indore pending with this Ministry. However, a project proposal relating to Sewerage and Sewage Disposal, Phase-I for Indore town was submitted by the Government of Madhya Pradesh at an estimated cost of Rs. 54.80 crores for technical clearance by the Central Public Health and Environmental Engineering Organisation. The State Government has been advised to modify the proposal.

[English]

Four laning of National Highway Projects

56. DR. KARTIKESWAR PATRA: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the World Bank has since sanctioned the "Second National Highway Loan" for four laning of National Highway Projects in Orissa, Madhya Pradesh, West Bengal etc.;

(b) if so, the details of such National Highways in Orissa;

(c) the total amount of loan sanctioned/received and earmarked and released for Orissa;

(d) whether the damaged and narrow bridges of National Highways of Orissa are also included in the Project; and

(e) if so, the details of progress made and targeted date of completion of the projects of Orissa?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) Yes, sir.

(b) Four laning of Cuttack-Bhubaneswar-Jagatpur Section of NH-5 from km. 0.0 to km. 27.80 in Orissa is included as one of the sub-projects in the Second World Bank National Highways loan.

(c) to (e). Out of the total loan amount of US\$306 million for all the 6 projects, US\$45.7 million have been earmarked for the sub-project. The work has been awarded and commenced in January, 1995. So far, an expenditure of Rs. 21.52 crore has been incurred. The sub-project includes reconstruction of damaged and narrow bridges. The likely date of completion of the sub-project is July, 1998.

Privatisation of Ports

57. KUMARI SUSHILA TIRIYA:
SHRI GURUDAS KAMAT:
SHRI SULTAN SALAHUDDIN OWASI:
SHRI M.V.V.S. MURTHY:

Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Government have any plan to privatise ports and port trusts in the country;

(b) if so, the details and outstanding features thereof and the progress made so far in this regard including the names of ports to be privatised under that plan;

(c) the names of private parties (Indian as well as foreign) selected to be permitted to participate in the process of privatisation of ports; and